

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 820 of 2020

IN THE MATTER OF:

Mr. Dhan Prakash Gupta

...Appellant

Versus

M/s. Daehsan Trading India Pvt. Ltd.

...Respondent

Present:

For Appellant :

**Ms. Ekta Choudhary, Advocate
Mr. Amar Gupta, C.A.**

For Respondent :

**Mr. Anant A. Pavgi, Mr. S. Rajendran and Mr. Yajura
R.V., Advocates**

ORDER
(Through Virtual Mode)

03.11.2020 Ms. Ekta Choudhary, Advocate representing the Appellant seeks and is allowed a brief extension of two days to file rejoinder with direction to provide advance copy to the learned counsel for the Respondent. Short written submissions, not exceeding three pages, may also be filed by the learned counsel for the parties within two weeks.

Post the matter 'for Admission (After Notice)' on **25th November, 2020** at 12.00 Noon.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

/ns/gc